

[Shri Swaran Singh]

gious or charitable institutions in Europe, have been sending money liberally, and the understanding is that they have a sort of reliance upon the Indian people who are undertaking that recruitment and preliminary training. The investigations show that whatever is the expenditure is booked as expenditure, and whatever remains, then on the authority from the institutions that sent the money, it is used for other charitable purposes. There is nothing wrong in this

MR. SPEAKER : Shri Daschowdhury - absent ; Shri Indrajit Gupta - absent.

12. 20 hrs.

RE. STRIKE IN SWADESHI COTTON MILLS AND J. K. COTTON AND SPINNING MILLS, KANPUR

श्री एस० एम० बनर्जी (कानपुर) :
अध्यक्ष महोदय ...

अध्यक्ष महोदय : आप हर रोज खड़े हो जाते हैं, यह गलत बात है। रूत भी इतना नहीं है जितना आप उमका फायदा उठाना चाहते हैं। आप कह लें एक मिनट में। थोड़ा सा ख्याल होना चाहिये। रोज की बात नहीं हो जानी चाहिये।

श्री एस० एम० बनर्जी : आप एलाउ नहीं करते हैं तो मैं बैठ जाता हूँ।

अध्यक्ष महोदय : आप नहीं चाहते हैं तो मैं कह देता हूँ कि वह लीजिये अपनी बात।

SHRI S. M. BANERJEE : You are aware that nearly 13,000 textile workers working in Swadeshi Cotton Mills and J. K. Cotton and Spinning Mills in Kanpur are on general strike since the 28th of this month. They demand implementation of the Khadiilkar formula on bonus. As previously pointed out, these workers demanded implementation of the Khadiilkar formula because they were paid only 4 per cent bonus according to the Bonus Act. The remaining 4.33 per cent was not paid, although all the unions unanimously agreed to treat this amount as advance, subject to recovery in case the arbitrator—whether Mr. R. K. Khadiilkar, the Union Labour

Minister or anyone else—gives his award against the workers. The State Labour Minister Mr. G. D. Bajpai had no objection to refer the matter to Mr. Khadiilkar and the workers, union also agreed to this. The employers in all fairness should now pay 3.33 per cent as advance to the workers working in these two textile mills on a fair understanding that if Mr. Khadiilkar pronounces his judgement against the workers then this money will be recovered. As there is no risk involved in it I should urge upon the Union Labour Minister to kindly make a statement so that the workers may reconsider their decision and a negotiated settlement can be reached. In consultation with the State Minister he should direct the employers to pay 4.33 per cent to the workers as advance, subject to recovery. I should like to assure him on behalf of the employees that they will abide his decision.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADIILKAR) : In this connection, I should like to say that trade union leaders, the employers and the State Government have been in touch with me lately on the issue of the implementation of the *ad hoc* formula for the payment of advances in the Swadeshi Cotton Mills Limited and the J. K. Cotton Mills Limited in Kanpur, which has led to the present strike. I, on my part, have been trying to see how best this matter can be resolved quickly in the interest of industrial production and peace.

I have been given to understand—I am glad to say—that the workers are prepared to call off the strike if this issue is referred to the Chief Labour Commissioner (Central) for a settlement. In the circumstances I would appeal to the workers to call off the strike immediately so that the Chief Labour Commissioner (Central) can enter into discussions with the parties for promoting a settlement.

I am glad that Mr. Banerjee has raised this issue on the floor of the House. The Labour Minister of U. P. as well as the employers were in touch with me. The suggestion of assuming responsibility for arbitration by me is out of question. I discussed it with them and they have said that whatever is the decision of the Chief Labour Commissioner (Central), that will be binding. So, I should appeal to Mr. Banerjee and through him to the workers that they should call off the

strike. The question of advance will be settled.

12.24 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :

- (1) The Second Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G S R. 197 in Gazette of India dated the 19th February, 1972.
- (2) The Indian Civil Service Provident Fund (First Amendment) Rules, 1972, published in Notification No. G. S. R. 231 in Gazette of India dated the 19th February, 1972.
- (3) The Indian Civil Service (Non-European Members) Provident Fund First Amendment Rules, 1972, published in Notification No. G. S. R. 232 in Gazette of India dated the 19th February, 1972.
- (4) The Secretary of States' Services (General Provident Fund) First Amendment Rules, 1972, published in Notification No. G. S. R. 233 in Gazette of India dated the 19th February, 1972.
- (5) The All India Service (Provident Fund) First Amendment Rules, 1972, published in Notification No. G. S. R. 234 in Gazette of India dated the 19th February, 1972.
- (6) The All India Services (Commutation of Pension) (Amendment) Regulations, 1972, published in Notification No. G. S. R. 235 in Gazette of India dated the 19th February, 1972.

- (7) The All India Services (Provident Fund) Second Amendment Rules, 1972, published in Notification No. G. S. R. 249 in Gazette of India dated the 26th February, 1972.

[Placed in Library. See No. LT-1562/72.]

NOTIFICATIONS UNDER SALARIES AND ALLOWANCES OF MINISTERS ACT

SHRI RAM NIWAS MIRDHA : On behalf of Shri K. C. Pant, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 11 of the Salaries and Allowances of Ministers Act, 1952 :--
 - (i) The Ministers' (Allowances, Medical Treatment and other Privileges) Second Amendment Rules, 1971, published in Notification No. G. S. R. 1912, Gazette of India dated the 20th December, 1971.
 - (ii) The Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1972, published in Notification No. G. S. R. 68 (E) in Gazette of India dated the 2nd February, 1972. [Placed in Library. See No. LT-1563/72.]
- (2) A copy of Notification No. S. O. 877 (Hindi and English versions) published in Gazette of India dated the 11th March, 1972, under sub-section (3) of section 139 of the Border Security Force Act, 1968. [Placed in Library See No. LT-1564/72].

12.25 hrs.

CONTINGENCY FUND OF INDIA
(AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill further to amend the Contingency Fund of India Act, 1950.

*Published in Gazette of India Extraordinary Part II Section 2, dated 29.3.72.